

VAKILS, MADRAS

ACT NO. XXVII. OF 1836

[Rep., Act. 11 of 1864]

[7th November, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 7th November, 1836.*

I. It is hereby enacted, that Regulation V. of 1817, of the Madras Code, entitled a Regulation for providing a succession of Hindoos and Mahomedans duly qualified to be employed as Law Officers and as Vakeels in the Courts of Adawlut under the Presidency of Fort St. George, be repealed.

II. And it is hereby enacted, that Candidates for the situation of Vakeel in the Courts of Adawlut under the Presidency of Fort St. George, shall in future be appointed under the Provisions of Section III. Regulation XIV. Of 1816, and that the qualifications of Candidates for the situation of Law Officers be ascertained by examination before the Law Officers of the Court of Sudder and Foujdaree Adawlut, with reference to the Provisions of section III. Regulation XI. Of 1802, and Clause 2, Section III. Regulation VII. Of 1822.

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